

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. CA (CAA)-36(PB)/2017  
C. A No.

CORAM:


**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

**NAME OF THE COMPANY : M/S.** Gamma Gaana Ltd.  
And  
Times Internet Ltd.


**SECTION OF THE COMPANIES ACT: 230-232**

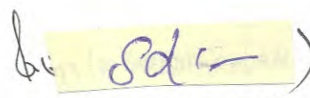
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
35	ABMISHEK SETH	ADVOCATE	(PETITIONERS)	

**ORDER**

At the request of the learned counsel for the applicant who seeks some more time, two weeks time is granted to file an affidavit with respect to the reasons for approaching this Tribunal in the matter despite the provisions of Section 233 of the Companies Act, 2013.

List the matter on 1.05.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)